

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s. PANSY CONSTRUCTIONS PRIVATE LIMITED

S.NO.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s. Pansy Constructions Private Limited
2.	Date of incorporation of corporate debtor	15/06/2006
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109DL2006PTC149752
5.	Address of the registered office and principal office (if any) of corporate debtor	F NO-78-C PKT D-2 Kondali Gharoli Mayur Vihar Phase III, East Delhi, Delhi, Delhi, India, 110096
6.	Date of closure of Insolvency Resolution Process	28.05.2024
7.	Liquidation commencement date of corporate debtor	28.05.2024
8.	Name and registration number of the insolvency professional acting as liquidator	Ms. Sunita Umesh IBBI/IPA-001/IP-P00080/2017-18/10165
9.	Address and e-mail of the liquidator, as registered with the Board	M/s. UCC & Associates LLP, Chartered Accountants, 1315, Ansal Tower, 38 Nehru Place New Delhi-110019 Sunita.umesh@uccglobal.in
10.	Address and e-mail to be used for correspondence with the liquidator	B1/02, Palm Grove Villa, Ardee City Gate No.1, Sector 52, Gurugram, Harayana-122011 cirp.pansy@gmail.com
11.	Last date for submission of claims	27.06.2024

Notice is hereby given that the National Company Law Tribunal, **New Delhi, Court-III** (Special Bench) has ordered the commencement of liquidation of the **M/s. Pansy Constructions Private Limited**, vide order dated 28.05.2023.

The stakeholders of **M/s. Pansy Constructions Private Limited** are hereby called upon to submit their claims with proof on or before **27.06.2024** to the Liquidator at the address mentioned against item **No.10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Kind attention: In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder, and duly collated by the interim resolution professional or resolution professional during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Name and signature of liquidator:


Sunita Umesh



IBBI/IPA-001/IP-P00080/2017-18/10165

AFA valid upto 26-10-2024

Date: 31.05.2024

Place: Delhi